

करा जाता है तो वह उक्त तालिका के कालम (2) की समसूची प्रविष्टि में विनिर्दिष्ट राशि का एक ही बार में भुगतान प्राप्त करने का पात्र होगा।

तालिका

शरह चिकित्सा	यदि कर्मचारी के पास जीवित संतानों की संख्या निम्नानुसार हो		
(1)	(2)		
	तीन से कम	तीन	तीन से अधिक
1. स्त्री नसबंदी (दूधबंदी)	400 रु.	200 रु.	100 रु.
2. पुरुष नसबंदी	208 रु.	150 रु.	100 रु.
3. आई यू सी डी लगाना	25 रु.	15 रु.	10 रु.

(2) ऐसे अधिकारी और कर्मचारी जो उप विनियम (1) में उल्लिखित नगद प्रोत्साहन के पात्र हों वे "वैयक्तिक वेतन" के रूप में विशेष वेतन वृद्धि के भी पात्र होंगे जिसे वेतन की भावी वेतन वृद्धियों में समायोजित नहीं किया जायेगा।

नगद प्रोत्साहन और विशेष वेतन वृद्धि किसी ऐसे अधिकारी अथवा कर्मचारी को प्रदान नहीं की जायेगी जो पुरुष हो और जिसने 50 वर्ष की आयु पार कर ली हो और यदि स्त्री हो तथा 45 वर्ष की आयु पार कर ली हो।

3. कोई अधिकारी अथवा कर्मचारी फार्म "ख" में विनिर्दिष्ट यचनशुद्धता के साथ-साथ अनुसूची में विनिर्दिष्ट फार्म "क" में प्राधिकरण को आवेदन और उक्त अनुसूची के फार्म "ग" में किसी रजिस्ट्रीकृत चिकित्सक से एक प्रमाण पत्र प्रस्तुत करेगा।

4. अन्य प्रोत्साहन :

कोई अधिकारी अथवा कर्मचारी हिन्दी-प्रोन्नति और ऊंची व्यवसायिक अर्हताएं प्राप्त करने के लिये उन्हीं प्रोत्साहनों का पात्र होगा जो केन्द्र सरकार द्वारा समय-समय पर इस संवंध में जारी किये गये आदेशों के अनुसार सरकार के समान स्तर के अधिकारियों को देय हों।

नीलम भाष, सदस्य (वित्त एवं प्रशा.)

अनुसूची

फार्म "क"

परिवार कल्याण स्कीम के तहत प्रोत्साहन प्रदान किये जाने के लिये आवेदन-पत्र (कर्मचारी द्वारा भरे जाने के लिये)

1. कर्मचारी का नाम :
2. पदनाम :
3. पद का वेतनमान और पद ग्रहण करने की तारीख :
4. वर्तमान वेतन :
5. कौन से प्रो.साहन के लिये आवेदन किया है :
6. नसबंदी/नसबंदी आपरेशन की तारीख :
7. कर्मचारी की जन्म तिथि :
(जन्म तिथि का प्रमाण प्रस्तुत करें)
8. पति/पत्नी की जन्म तिथि :
(जन्म तिथि का प्रमाण प्रस्तुत करें)
9. जीवित संतानों की संख्या और उनकी जन्म तिथि :

मैं यह घोषणा करता हूँ/करती हूँ कि यदि किसी भी कारणवश मेरे पति/पत्नी को पुनः सर्जिकल (रिकेनेलेशन) कराना पड़ा तो मैं प्राधिकरण को तुरन्त इस तथ्य की सूचना देने का वचन देता/दिती हूँ। इस समय मेरी पत्नी गर्भवती नहीं है।

जिस डाक्टर द्वारा अस्पताल में नसबंदी करायी गया थी उस डाक्टर/अस्पताल द्वारा अपेक्षित प्रपत्र में जारी किया गया एक प्रमाण पत्र संलग्न है।

सत्यापित किया जाता है कि जहाँ तक मेरी जानकारी और विश्वास है ऊपर दी गई सूचना सत्य है।

कर्मचारी के हस्ताक्षर

पदनाम

कार्य का स्थान

इस सूचना को कर्मचारी सेवा अभिलेखों से जांच कर ली गई है।

अधिकारी के हस्ताक्षर

पदनाम

फार्म "ब"

कर्मचारी द्वारा दिया गया बचतबन्ध

मेने/मेरी पत्नी/मेरे पति ने को

में पुरुष नसबंदी/स्त्री नसबंदी करार है। द्वारा जारी आधिकारिक बंधनकारण प्रमाण पत्र संलग्न है। यदि किसी भी कारणवश मेरी पत्नी/मेरे पति को पुनः सरणिकरण (रिबेनेसाईजेशन) कराना पड़ा तो मैं आधिकारण को तुरन्त इस तथ्य की सूचना देने का बचन देता/दिली हूँ।

2. मैं यह भी स्थापित करता हूँ कि मेरी पत्नी श्रीमती काज की तिथि तब सम्बन्धी नहीं है।

(पैरा 2 केवल पुरुष कर्मचारियों के लिये)

हस्ताक्षर

फार्म "ग"

नसबंदी प्रमाण पत्र

मैं डा. एतद्द्वारा

यह प्रमाणित करता हूँ कि मैंने श्री/श्रीमती पति/पत्नी श्री/श्रीमती जी में (स्थान) में के (कार्यालय का नाम) रूप में नियुक्त हैं। को दिनांक नसबंदी/नसबंदी की है।

2. दिनांक को शुभानु संज्ञा की गई थी जिसके आधार पर यह प्रमाणित किया जाता है कि सफल नसबंदी हुई है।

(केवल नसबंदी के मामले में पैरा 2)

जो शब्द लागू न हों उन्हें काट दें।

हस्ताक्षर

MINISTRY OF SURFACE TRANSPORT
NOTIFICATION

New Delhi, the 13th April, 1996

NATIONAL HIGHWAY AUTHORITY OF
INDIA (INCENTIVES) REGULATIONS, 1995

No. NHAR/12011/10/95-Admn.—In exercise of the powers conferred by section 35 read with section 9 of the National Highways Authority of India Act,

1988 (68 of 1988) the National Highway Authority of India hereby makes the following regulations regulating the grant of certain incentives to its officers and employees, namely :—

1. Short title and commencement :—(1) These regulations may be called the National Highways Authority of India (Incentives) Regulations, 1995.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Definitions :—In these regulations unless the context otherwise requires :—(a) "Act" means the National Highways Authority of India, Act, 1988 (68 of 1988) ;

(b) "Authority" means the National Highways Authority of India constituted under section 3 of the Act ;

(c) "Officer or employee" means an Officer or employee of the Authority appointed in accordance with the provisions of Chapter II of the National Highway Authority of India (Services) Regulation, 1995 .

(d) "Schedule" means the Schedule annexed to these regulations.

3. Incentives for promoting small family norms :
(1) An Officer or employee who undergoes the operations specified in column 1 of the Table shall be entitled to the grant of one time payment of the amount specified in the corresponding entry in column 2 of the said Table.

TABLE

Operations	Employees has living children		
	Less than three	Three	More than three
	Rs.	Rs.	Rs.
(i) Tubectomy	400	200	100
(ii) Vasectomy	200	150	100
(iii) IUCD insertion	25	15	10

(2) The officers and employees who are entitled to the cash incentive referred to in sub-regulation (1) shall also be entitled to a special increment in the form of "personal pay" which shall not be absorbed in future increases of pay ;

Provided that the cash incentive and the special increment shall not be granted to an officer or employee who, in case of a male employee has crossed the age of fifty years and in the case of a female employee has crossed the age of forty-five.

(3) An officer or employee shall make an application to the Authority in Form "A" specified in the Schedule accompanied by an undertaking specified in Form "B" and a certificate from a registered medical practitioner in Form "C" of the said-Schedule.

(4) Other incentives :—An officer or employee shall be entitled to such incentives for the promotion of Hindi and for acquisition of higher professional qualifications as are payable to an officer of equivalent rank of the Government in accordance with the orders issued in this regard by the Central Government from time to time.

NEELAM NATH, Member (F & A)

SCHEDULE

FORM—A

Proforma for application for grant of incentives under Family Planning Scheme (To be filled in by the employee).

1. Name of the Employee :
2. Designation :
3. Scale of pay of the post and date from which held. :
4. Present pay :
5. Nature of incentive applied for :
6. Date of Vasectomy/Tubectomy operation :
7. Date of birth of the employee (Proof of date of birth to be furnished.) :
8. Date of Birth of Husband/ Wife (Proof of date of birth to be furnished). :
9. Number of living children alongwith their date of birth. :

I declare that in case I/my spouse have to take resort to recanalisation for any reason whatsoever, I undertake to report this fact forthwith to the Authority. My wife is not pregnant on date.

A certificate in the requisite proforma issued by the Doctor/Hospital where the sterilisation operation was performed is enclosed.

Verified that the information given above is true to the best of my knowledge and belief.

Sig. of Employee_____

Designation _____

Place of working_____

Verified the information from service records of the employee.

Sign. of the Officer_____

Designation _____

FORM—B

UNDERTAKING TO BE GIVEN BY AN EMPLOYEE

I/my spouse have/has undergone vasectomy/Tubectomy operation at _____ on _____ Necessary sterilisation certificate issued by _____ is enclosed. In case I/my spouse have to take resort to recanalisation for any reason whatsoever I undertake to report this fact forthwith to the Authority.

2. I also certify that my wife. Smt. _____ is not pregnant on this date.

(Para 2 for male employee only)

Signature_____

FORM—C

STERILISATION CERTIFICATE

I, Dr. _____ hereby certify that I have conducted * Vasectomy/Tubectomy operation on Shri/Smt. _____ husband/wife of Shri/Smt. _____ employed as _____ in _____ at _____ on _____

2. A sperm count was undertaken on _____ and on the basis thereof it is certified that the Vasectomy Operation has been completed successful. (Para 2 in the case of Vasectomy Operations only)

*Delete words where not applicable.

Signature_____